

India had transferred technology as such to Malaysia (Spice Oleoresin Project), Nepal (High Draught Kiln), Philippines (Active Carbon from Saw Dust), Kenya (Fountain pen ink) West Germany (Suri Transmission) and USA (Syntan PKR and Nasal Filter).

Several Projects under the ITEC (Indian Technical & Economic Co-operation) Programme have been completed with Afghanistan, Srilanka, Burma, Mauritius, Tanzania, Vietnam, Laos, People's Democratic Republic of Yemen, Fiji, Thailand and Malawi.

Technology developed in India has also been transferred to other countries through joint ventures established by Indian firms abroad and the turnkey projects executed by our public sector undertakings and by private sector industrial units. Consultancy services have also been rendered by several of our consulting engineering organisations. Indian technologies have been transferred to other countries through several mechanisms involving both public and private agencies, which are not covered by budgetary provisions in the Department of Science and Technology.

**Suggestion by Ambala Cantt Board regarding amendment of Cantt. Act, 1924**

1600. SHRI SURAJ BHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Cantonment Board Ambala (Haryana) suggested in the year 1980 several amendments in the Cantonments Act, 1924;

(b) if so, the important amendments suggested by the said Board;

(c) the reaction of Government relating thereto;

(d) are Government aware that the said Act has become quite outdated; and

(e) if so, when is Government going to replace it?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c). No such suggestions have been received by Government from Cantonment Board, Ambala. The Cantonment Board, Ambala, is, however, understood to have sent some suggestions in this regard to the GOC-in-C in September 1980, who disposed them of locally.

(d) Yes, Sir.

(e) A Bill to effect comprehensive amendments to the Cantonments Act, 1924 is being drafted and is likely to be introduced in the Parliament in the near future.

PROF MADHU DANDAVATE (Rajapur): Sir, I rise on a point of order under Rule 376. I have given you in writing a very important matter. (Interruptions). Sir, a very important constitutional point had been raised by me.

MR SPEAKER: It is under my consideration.

PROF. MADHU DANDAVATE: Let me formulate the point. Let the House know. It is a very important precedent.

The Assam Budget has already been adopted and I want to point out to you that after the Governor had issued the Ordinance, the Vote on Account could not be laid on the Table of the House before the Assam Assembly. But after the promulgation of President's Rule on 30th June, 1981, it had to be laid on the Table of this House because this House has taken over the powers of Assam Assembly. Since this has not been done, Article 213(2)(a) of the Constitution has been violated. The procedure has been violated and therefore, adoption